

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 228**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

LAW AND ORDER IN J&K

228 # SHRI NEERAJ SHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether significant improvement in law and order has been there in Jammu and Kashmir in recent years, especially after Article 370 was repealed;

(b) if so, the details thereof; and

(c) whether the improvement in law and order in Jammu and Kashmir has had any impact on public life?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The overall Law and Order scenario in the Union Territory of Jammu and Kashmir has seen remarkable improvement after abrogation of Article 370. Details are as under:

Description	2018	2023	2024 (upto 15th July,24)
Organized Stone Pelting	1328	00	00
Organized Hartal	52	00	00
Terrorist Initiated Incidents	228	46	11
Encounters/CT Operations	189	48	21
Security Forces killed	91	30	10
Civilians killed	55	14	14

(Source: UT of J&K)

(c): Post abrogation of Article 370, the UT of J&K has witnessed an era of peace, progress and prosperity. Schools, colleges, universities, hospitals and other public institutions are functioning efficiently without any strikes or any kind of disturbances during the last four years. The earlier practice of daily hartals, strike, stone pelting and bandhs are things of past now. With record voting, the people of Jammu and Kashmir participated enthusiastically in the recently held Lok Sabha elections. Due to improved law and order, Jammu and Kashmir recorded 2.11 Crore tourist visits in 2023. Foreign tourist's arrival has increased by 2.5 times. This harmonious law and order situation has helped the Government to initiate and implement socio-economic development.
